

fertilisers in their lands but there have been not enough returns even to pay back for the seeds and costly fertilisers. Let them make a survey and find out how many such farmers are there. I would request that these small farmers who have small holdings, who have lost in seeds and costly fertilisers should be given a subsidy, a grant, a dole, in whatever form the Government wants to help them.

I would urge upon the Government to take more interest in the quick implementation of projects as far as slum clearance projects are concerned. A revision of the port charges which have been enhanced by almost 130 per cent should be done. A revision of the selection of industrially backward districts should also be done.

In conclusion, I would say only this. I know that the Government is finding it difficult as far as financial resources are concerned. But here, I think, the Government will have to find out the ways and means of getting the required finances. If they could consider of a revision of the Open Urban Land Alienation Act, I am sure, such a revision could be made in it. Gujarat is the only State in the whole country where this Act is imposed so strictly. Only if a revision is made, if some relaxations are made, the employment position will improve. The prices also will come down. The housing problems will also ease.

With these words, I support the motion moved by the hon. Minister.

17.45 hrs.

[MR. SPEAKER in the Chair]

CONTEMPT OF THE HOUSE

MR. SPEAKER: As the House is aware, at about 13.52 hours today, a visitor threw some leaflets from the Visitors' Gallery on the floor of the

House and shouted slogans. The Watch and Ward Officer took him into custody immediately and interrogated him and the report of the Watch and Ward Officer is given below:

"Today at about 1.52 P.M. a visitor by the name of Amrit Lal Sharma who came to the Public Gallery with pass No. 169. issued through Shri Lalji Bhai, M.P. threw pamphlets in the House and shouted slogan 'Inqilab zindabad.'

2. He was immediately apprehended and brought out of the Gallery. On interrogation, he said that his name is Amrit Lal Sharma S/o Shri Harbans Lal Sharma and resident of F-38, Vishnu Garden, near Tilak Nagar, New Delhi. At present he is working as a conductor in Delhi Tourist Transport Cooperative Society. His grievance is that he had applied for admission in Film and Television Institute, Poona for acting course but he did not get admission. He, therefore, demonstrated against the policy of the Ministry of Information and Broadcasting for not admitting eligible candidates in the Poona Institute.

3. A copy of the pamphlet, his Visitors' Gallery Card and his statement, are placed below.

4. The Visitor is under the custody of Watch and Ward Officer."

The said visitor calling himself Amrit Lal Sharma, has committed a grave offence and is guilty of the contempt of this House. I bring it to the notice of the House for such action as the House may deem fit.

श्री लालजी भाई (उदयपुर) : मुझे यह सूचना मिली है राजेन्द्र जी जो आपके सचिव हैं उनसे कि मेरा नाम न हो कर हुकम चन्द कठवाप जी का नाम है। पहले तो यही कहा गया कि मेरा नाम है, बाद में राजेन्द्र जी

[श्री लालजी भाई]

ने यह बात कही कि वृकम चन्द कछवाय जी का नाम है, मेरा नाम नहीं है।

अध्यक्ष महोदय : किसी का भी हो।

श्री लालजी भाई : मेरा नाम लिया गया इसलिए मैंने कहा।

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAHA):

With your permission, I beg to move the following:—

“This House resolves that the person calling himself Amrit Lal Sharma, who threw some leaflets from the Visitors' Gallery on the floor of the House and shouted slogans at 13.52 hours today and whom the Watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.

“This House further resolves that he be sentenced to rigorous imprisonment till 6 P.M. on Monday, the 9th September, 1974, and sent to the Central Jail, Tihar, New Delhi.”

MR. SPEAKER: The question is:

“This House resolves that the person calling himself Amrit Lal Sharma, who threw some leaflets from the Visitors' Gallery on the floor of the House and shouted slogans at 13.52 hours today and whom the watch and Ward Officer took into custody immediately, has committed a grave offence and is guilty of the contempt of this House.”

“This House further resolves that he be sentenced to rigorous imprisonment till 6 P.M. on Monday, the 9th September, 1974, and sent to the Central Jail, Tihar, New Delhi.”

The motion was adopted.

श्री पन्नालाल बाइदव.ल (गंगानगर) : अध्यक्ष महोदय, यह सजा बहुत कम है। इस तरह से कोई भी आ कर ऐसा करता रहे, यह ठीक नहीं है। . . (अ्यबधान) . .

श्री प्रिय रंजन दास मुशी (कलकत्ता-दक्षिण) : कलाकार को सजा कम मिलनी चाहिए।

SHRI B. V. NAIK (Kanara). This House will not be able to function if such things happen. He should not get off with such a light punishment. He should be given a severe punishment. . . (Interruptions)

MR. SPEAKER: Please sit down.

अब उस का कितनी अच्छा स्वादिष्ट भी कि एक्टिंग करे, लेकिन गलत जगह आ गया। यहाँ तो पहले ही हम बहुत से मौजूद हैं।

The rule is that we cannot sentence him beyond the end of the session and it is finishing on the 9th, only a few days more remain.

SHRI PRIYA RANJAN DAS MUNSI: Moreover, he is an actor.

SHRI R. S. PANDEY (Rajnandgaon): While you draw the attention of the House to an event, a bad event and the punishment awarded, you should have a word for the Watch and Ward people because they are very prompt, they are very good and they are very alert.

MR. SPEAKER: Please sit down.

आप लोग तो हर बात को ऐसे ही देखने हैं जैसे कि यह चीज हर जगह ही शुरू हो जाय। वाच एंड वार्ड की तो इयूटी है और जिन के बारे में होता है

I write to their officer appreciating that. But why should we follow this practice? I send them my personal appreciation as Speaker, but not here.

MR. SPEAKER: Now, Mr. Qureshi, you want to make a statement.